

**IN THE COURT OF SH. BHARAT AGGARWAL, CIVIL JUDGE-
02 (WEST), TIS HAZARI COURT, DELHI**

EX. NO.62372/2016

SHYAMLAL

Decree Holder

Versus

SANT LAL

Judgment Debtor

THROUGH CISCO WEBEX VIDEO CONFERENCING

Date:01/09/2020

Present:- None.

None joined the video conferencing, therefore, the matter could not be heard.

Put up for purpose fixed on 20/11/2020.

A copy of this order be sent to the filing/computer branch Tis Hazari Court, Delhi for uploading the same on the official website of District Courts.

Bharat Aggarwal
C.J-02, West, THC, Delhi
dt.01/09/2020

**IN THE COURT OF SH. BHARAT AGGARWAL, CIVIL JUDGE-
02 (WEST), TIS HAZARI COURT, DELHI**

SUIT NO.433/2017

IQBAL SINGH

Plaintiff

Versus

ALECTRONA ENERGY PVT LTD

Defendant

THROUGH CISCO WEBEX VIDEO CONFERENCING

Date:01/09/2020

Present: - Sh. Rovin Kumar, counsel for plaintiff.

None for defendant.

It is submitted that service has not been effected upon the defendant so far. Further, counsel for plaintiff seeks some time to take instructions from his client. Considering the same, matter is adjourned.

Put up for further proceedings on 19/11/2020.

A copy of this order be sent to the filing/computer branch Tis Hazari Court, Delhi for uploading the same on the official website of District Courts.

Bharat Aggarwal
C.J-02, West, THC, Delhi
dt.01/09/2020

**IN THE COURT OF SH. BHARAT AGGARWAL, CIVIL JUDGE-
02 (WEST), TIS HAZARI COURT, DELHI**

SUIT NO.923/2018

SC JAIN AND SONS PVT LTD

Plaintiff

Versus

JAWLA ENGINEERING PVT LTD

Defendant

THROUGH CISCO WEBEX VIDEO CONFERENCING

Date:01/09/2020

Present:- None.

None joined the video conferencing, therefore, the matter could not be heard.

Put up for purpose fixed on 18/11/2020.

A copy of this order be sent to the filing/computer branch Tis Hazari Court, Delhi for uploading the same on the official website of District Courts.

Bharat Aggarwal
C.J-02, West, THC, Delhi
dt.01/09/2020

**IN THE COURT OF SH. BHARAT AGGARWAL, CIVIL JUDGE-
02 (WEST), TIS HAZARI COURT, DELHI**

SUIT NO.945/2019

SUNIL KUMAR TYAGI

Plaintiff

Versus

RAJEEV TYAGI

Defendant

THROUGH CISCO WEBEX VIDEO CONFERENCING

Date:01/09/2020

Present: - Sh. Sanjeev Tyagi, counsel for plaintiff.

None for defendant.

Matter is listed for PE. As per the Circular No.26/DHC/2020 dt.30/07/2020 and Circular No.322/RG/DHC/2020 dt.15/08/2020 of Hon'ble High Court of Delhi, only the ex-parte evidence matters are to be taken up and contested evidence matters are not to be taken up. In view thereof, matter is adjourned.

Put up for purpose fixed on 19/11/2020.

A copy of this order be sent to the filing/computer branch Tis Hazari Court, Delhi for uploading the same on the official website of District Courts.

Bharat Aggarwal
C.J-02, West, THC, Delhi
dt.01/09/2020

**IN THE COURT OF SH. BHARAT AGGARWAL, CIVIL JUDGE-
02 (WEST), TIS HAZARI COURT, DELHI**

SUIT NO.607109/2016

BHARAT BHUSHAN

Plaintiff

Versus

DDA

Defendant

THROUGH CISCO WEBEX VIDEO CONFERENCING

Date:01/09/2020

Present: - Sh. Pankaj Vivek, counsel for plaintiff.

Sh. Anupam Sharma, counsel for defendant/DDA.

Matter is listed for DE. As per the Circular No.26/DHC/2020 dt.30/07/2020 and Circular No.322/RG/DHC/2020 dt.15/08/2020 of Hon'ble High Court of Delhi, only the ex-parte evidence matters are to be taken up and contested evidence matters are not to be taken up. In view thereof, matter is adjourned.

Put up for purpose fixed on 18/11/2020.

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Bharat Aggarwal
C.J-02, West, THC, Delhi
dt.01/09/2020

**IN THE COURT OF SH. BHARAT AGGARWAL, CIVIL JUDGE-
02 (WEST), TIS HAZARI COURT, DELHI**

SUIT NO.607161/2016

GOBIND SARAN SINGH

Plaintiff

Versus

DDA

Defendant

THROUGH CISCO WEBEX VIDEO CONFERENCING

Date:01/09/2020

Present: - Sh. Pankaj Vivek, counsel for plaintiff.

Sh. Anupam Sharma, counsel for defendant/DDA.

Matter is listed for DE. As per the Circular No.26/DHC/2020 dt.30/07/2020 and Circular No.322/RG/DHC/2020 dt.15/08/2020 of Hon'ble High Court of Delhi, only the ex-parte evidence matters are to be taken up and contested evidence matters are not to be taken up. In view thereof, matter is adjourned.

Put up for purpose fixed on 18/11/2020.

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Bharat Aggarwal
C.J-02, West, THC, Delhi
dt.01/09/2020

**IN THE COURT OF SH. BHARAT AGGARWAL, CIVIL JUDGE-
02 (WEST), TIS HAZARI COURT, DELHI**

SUIT NO.607162/2016

GOBIND SARAN SINGH

Plaintiff

Versus

DDA

Defendant

THROUGH CISCO WEBEX VIDEO CONFERENCING

Date:01/09/2020

Present: - Sh. Pankaj Vivek, counsel for plaintiff.

Sh. Anupam Sharma, counsel for defendant/DDA.

Matter is listed for DE. As per the Circular No.26/DHC/2020 dt.30/07/2020 and Circular No.322/RG/DHC/2020 dt.15/08/2020 of Hon'ble High Court of Delhi, only the ex-parte evidence matters are to be taken up and contested evidence matters are not to be taken up. In view thereof, matter is adjourned.

Put up for purpose fixed on 18/11/2020.

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Bharat Aggarwal
C.J-02, West, THC, Delhi
dt.01/09/2020

**IN THE COURT OF SH. BHARAT AGGARWAL, CIVIL JUDGE-
02 (WEST), TIS HAZARI COURT, DELHI**

SUIT NO.609128/2016

ARABJEET KAUR

Plaintiff

Versus

DDA

Defendant

THROUGH CISCO WEBEX VIDEO CONFERENCING

Date:01/09/2020

Present: - Sh. Pankaj Vivek, counsel for plaintiff.

Sh. Anupam Sharma, counsel for defendant/DDA.

Matter is listed for DE. As per the Circular No.26/DHC/2020 dt.30/07/2020 and Circular No.322/RG/DHC/2020 dt.15/08/2020 of Hon'ble High Court of Delhi, only the ex-parte evidence matters are to be taken up and contested evidence matters are not to be taken up. In view thereof, matter is adjourned.

Put up for purpose fixed on 18/11/2020.

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Bharat Aggarwal
C.J-02, West, THC, Delhi
dt.01/09/2020

**IN THE COURT OF SH. BHARAT AGGARWAL, CIVIL JUDGE-
02 (WEST), TIS HAZARI COURT, DELHI**

SUIT NO.609129/2016

USHA JASUJA

Plaintiff

Versus

DDA

Defendant

THROUGH CISCO WEBEX VIDEO CONFERENCING

Date:01/09/2020

Present: - Sh. Pankaj Vivek, counsel for plaintiff.

Sh. Anupam Sharma, counsel for defendant/DDA.

Matter is listed for DE. As per the Circular No.26/DHC/2020 dt.30/07/2020 and Circular No.322/RG/DHC/2020 dt.15/08/2020 of Hon'ble High Court of Delhi, only the ex-parte evidence matters are to be taken up and contested evidence matters are not to be taken up. In view thereof, matter is adjourned.

Put up for purpose fixed on 18/11/2020.

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Bharat Aggarwal
C.J-02, West, THC, Delhi
dt.01/09/2020

**IN THE COURT OF SH. BHARAT AGGARWAL, CIVIL JUDGE-
02 (WEST), TIS HAZARI COURT, DELHI**

Misc. NO.222/2019

HARISH BHUTANI

Plaintiff

Versus

RICHA BHUTANIA

Defendant

THROUGH CISCO WEBEX VIDEO CONFERENCING

Date:01/09/2020

Present:- None.

None joined the video conferencing, therefore, the matter could not be heard.

Put up for purpose fixed on 18/11/2020.

A copy of this order be sent to the filing/computer branch Tis Hazari Court, Delhi for uploading the same on the official website of District Courts.

Bharat Aggarwal
C.J-02, West, THC, Delhi
dt.01/09/2020

**IN THE COURT OF SH. BHARAT AGGARWAL, CIVIL JUDGE-
02 (WEST), TIS HAZARI COURT, DELHI**

SUIT NO.609957/2016

MUKESH SHARMA

Plaintiff

Versus

NAVEEN KUMAR

Defendant

THROUGH CISCO WEBEX VIDEO CONFERENCING

Date:01/09/2020

Present: - Sh. Prakhar Sharma, counsel for plaintiff.

Sh. Anurag Bindal, LAC for defendant.

It is submitted that some settlement talks are going on between the parties. Counsel for defendant submits that his application U/S 35 of Indian Evidence Act is pending adjudication.

Put up for arguments on the application/further proceedings on 18/11/2020.

A copy of this order be sent to the filing/computer branch Tis Hazari Court, Delhi for uploading the same on the official website of District Courts.

Bharat Aggarwal
C.J-02, West, THC, Delhi
dt.01/09/2020

**IN THE COURT OF SH. BHARAT AGGARWAL, CIVIL JUDGE-
02 (WEST), TIS HAZARI COURT, DELHI**

SUIT NO.607770/2016

SUNIL KUMAR TYAGI

Plaintiff

Versus

UDHAV PRASAD

Defendant

THROUGH CISCO WEBEX VIDEO CONFERENCING

Date:01/09/2020

Present: - Sh. Sanjeev Tyagi, counsel for plaintiff.

None for defendant.

None joined the video conferencing on behalf of defendant, therefore, the matter could not be heard.

Put up for purpose fixed on 19/11/2020.

A copy of this order be sent to the filing/computer branch Tis Hazari Court, Delhi for uploading the same on the official website of District Courts.

Bharat Aggarwal
C.J-02, West, THC, Delhi

dt.01/09/2020

**IN THE COURT OF SH. BHARAT AGGARWAL, CIVIL JUDGE-
02 (WEST), TIS HAZARI COURT, DELHI**

SUIT NO.941/2018

SANJANA DEVI TEKRIWAL

Plaintiff

Versus

B.P. AGARWAL

Defendant

THROUGH CISCO WEBEX VIDEO CONFERENCING

Date:01/09/2020

Present: - None for plaintiff.

Ms. Vaishali Sharma, counsel for defendant.

Sh. Sahil Ralli, counsel on behalf of Bank of India.

Counsel appearing on behalf of bank submits that they had sought time to move an application for impleadment of Bank of India. However, no such application has been filed.

Further, none joined the video conferencing on behalf of plaintiff, therefore, the matter could not be heard.

Put up for purpose fixed on 18/11/2020.

A copy of this order be sent to the filing/computer branch Tis Hazari Court, Delhi for uploading the same on the official website of District Courts.

Bharat Aggarwal
C.J-02, West, THC, Delhi
dt.01/09/2020

**IN THE COURT OF SH. BHARAT AGGARWAL, CIVIL JUDGE-
02 (WEST), TIS HAZARI COURT, DELHI**

SUIT NO.703/2019

HARISH BHUTANI

Plaintiff

Versus

RICHA BHUTANIA

Defendant

THROUGH CISCO WEBEX VIDEO CONFERENCING

Date:01/09/2020

Present:- None.

None joined the video conferencing, therefore, the matter could not be heard.

Put up for purpose fixed on 18/11/2020.

A copy of this order be sent to the filing/computer branch Tis Hazari Court, Delhi for uploading the same on the official website of District Courts.

Bharat Aggarwal
C.J-02, West, THC, Delhi
dt.01/09/2020

**IN THE COURT OF SH. BHARAT AGGARWAL, CIVIL JUDGE-
02 (WEST), TIS HAZARI COURT, DELHI**

SUIT NO.747/2019

TARINDER SINGH

Plaintiff

Versus

NARDINDER KAUR

Defendant

THROUGH CISCO WEBEX VIDEO CONFERENCING

Date:01/09/2020

Present: - Sh. Mukesh Kumar Sharma, counsel for plain tiff along with
plaintiff.

None for defendant.

It is submitted that an application u/o XII R.6 CPC is pending adjudication. There is lot of disturbance at the end of the counsel for plaintiff. Accordingly, matter is adjourned.

Put up for arguments on the application on 18/11/2020.

A copy of this order be sent to the filing/computer branch Tis Hazari Court, Delhi for uploading the same on the official website of District Courts.

Bharat Aggarwal
C.J-02, West, THC, Delhi
dt.01/09/2020

**IN THE COURT OF SH. BHARAT AGGARWAL, CIVIL JUDGE-
02 (WEST), TIS HAZARI COURT, DELHI**

SUIT NO.606768/2016

KOLI SAMAJ SHASTRINGR

Plaintiff

Versus

DDA

Defendant

THROUGH CISCO WEBEX VIDEO CONFERENCING

Date:01/09/2020

Present: - Sh. Om Prakash, counsel for plaintiff.

Sh. K.D. Sharma, counsel for defendant/DDA.

It is submitted that arguments have already been advanced in the matter. At joint request matter is adjourned.

Put up for clarification, if any, on 18/11/2020.

A copy of this order be sent to the filing/computer branch Tis Hazari Court, Delhi for uploading the same on the official website of District Courts.

Bharat Aggarwal
C.J-02, West, THC, Delhi

dt.01/09/2020

**IN THE COURT OF SH. BHARAT AGGARWAL, CIVIL JUDGE-
02 (WEST), TIS HAZARI COURT, DELHI**

Misc. NO.29510/2016

KOLI SAMAJ SHASHTRI NAGAR

Plaintiff

Versus

DDA

Defendant

THROUGH CISCO WEBEX VIDEO CONFERENCING

Date:01/09/2020

Present: - Sh. Om Prakash, counsel for plaintiff.

Sh. K.D. Sharma, counsel for defendant/DDA.

It is submitted that arguments have already been advanced in the matter. At joint request matter is adjourned.

Put up for clarification, if any, on 18/11/2020.

A copy of this order be sent to the filing/computer branch Tis Hazari Court, Delhi for uploading the same on the official website of District Courts.

Bharat Aggarwal
C.J-02, West, THC, Delhi

dt.01/09/2020

**IN THE COURT OF SH. BHARAT AGGARWAL, CIVIL JUDGE-
02 (WEST), TIS HAZARI COURT, DELHI**

SUIT NO.834/2017

OM LOGISTICS LTD

Plaintiff

Versus

BIG VISION WATER TECH PVT LTD

Defendant

THROUGH CISCO WEBEX VIDEO CONFERENCING

Date:01/09/2020

Present: - Sh. Arun Aggarwal, counsel for plaintiff.

Defendant is ex-parte.

Matter was listed for final arguments. Certain clarifications sought from the counsel.

Put up for orders on 02/09/2020.

A copy of this order be sent to the filing/computer branch Tis Hazari Court, Delhi for uploading the same on the official website of District Courts.

Bharat Aggarwal
C.J-02, West, THC, Delhi

dt.01/09/2020

**IN THE COURT OF SH. BHARAT AGGARWAL, CIVIL JUDGE-
02 (WEST), TIS HAZARI COURT, DELHI**

SUIT NO.459/2019

VERSATILE BOND PVT LTD

Plaintiff

Versus

INFOZ LEATHER AND SANDLES UNIT

Defendant

THROUGH CISCO WEBEX VIDEO CONFERENCING

Date:01/09/2020

Present: - Sh. Rajeev Kapoor, counsel for plaintiff.

Defendant is ex-parte.

Matter was listed for final arguments. Certain clarifications sought from the counsel.

Put up for orders on 02/09/2020.

A copy of this order be sent to the filing/computer branch Tis Hazari Court, Delhi for uploading the same on the official website of District Courts.

Bharat Aggarwal
C.J-02, West, THC, Delhi

dt.01/09/2020

**IN THE COURT OF SH. BHARAT AGGARWAL, CIVIL JUDGE-
02 (WEST), TIS HAZARI COURT, DELHI**

SUIT NO.1155/2017

RAMESH KAPOOR

Plaintiff

Versus

DDA

Defendant

THROUGH CISCO WEBEX VIDEO CONFERENCING

Date:01/09/2020

Present: - None for plaintiff.

Ms. Rajni Chauhan, counsel for defendant/DDA.

None joined the video conferencing on behalf of plaintiff, therefore, the matter could not be heard.

Put up for clarification, if any/orders on 28/09/2020.

A copy of this order be sent to the filing/computer branch Tis Hazari Court, Delhi for uploading the same on the official website of District Courts.

Bharat Aggarwal
C.J-02, West, THC, Delhi
dt.01/09/2020